

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 47/TT/2014

Subject : Determination of transmission tariff for the 2009-14 tariff period for assets under "Transmission system strengthening in western part of WR for IPPs generation projects in Chhattisgarh (IPP D)" in Western Region.

Date of Hearing : 27.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others

Parties present : Shri Piyush Awasthi, PGCIL
Shri A.M Pavgi, PGCIL
Shri P.V Nath, PGCIL
Shri Mohd Mohsin, PGCIL
Shri M.M Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri Subhash C Taneja, PGCIL
Shri S.K Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff of assets under "Transmission system strengthening in western part of WR for IPPs generation projects in Chhattisgarh (IPP D)" in Western Region for 2014-19 tariff period.
- b) The investment approval of the project was accorded by Board of Directors of the petitioner vide Memorandum No. C/CP/ Chhatisgarh IPP dated 22.11.2011 at an estimated cost of ₹212751 lakh including IDC of ₹13573 lakh (based on 2nd Quarter, 2011 price level).

2. The observed that eight assets were initially covered in the instant petition. As per the investment approval dated 22.11.2011, the scheduled completion is 32 months, i.e. 21.7.2014. The petitioner anticipated to commission the assets during the 2009-14 period and accordingly filed the petition under the 2014 Tariff Regulations. Provisional tariff for Assets I, II, IV and V was granted vide order dated

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13.5.2014. Assets III, VI, VII and VIII were not granted provisional tariff as Assets VII and VIII were anticipated to be commissioned in July, 2014 as per the CEA's project monitoring group and as Assets VI and VII were of no use without Asset VIII.

3. The Commission further observed that as per the petitioner's affidavit dated 10.11.2015, Assets I and II were commissioned on 1.1.2014 and assets III, V and VII were commissioned on 1.3.2014. Assets IV and VIII were commissioned on 8.7.2014 and Asset VI was commissioned on 1.7.2014, in the 2014-19 tariff period. The petitioner has submitted that Petition No.58/TT/2015 has been filed under the 2014 Tariff Regulations claiming tariff for Assets IV, V and VIII. As such, Assets I, II, III, V and VII will be dealt in the instant petition.

4. In response to a query of the Commission regarding RCE, if any, the representative of the petitioner submitted that they will submit the RCE shortly.

5. The Commission directed the petitioner to submit the RCE on affidavit by 12.2.2016 with copy to respondents. The Commission observed that in case, the above information is not received within the specified date; the petition will be disposed on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-

V. Sreenivas
Dy. Chief (Law)

